

MINUTES OF THE MEETING No. 10/13 dated 6.6.2012 (actually held on 8.6.2012) UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri D.S. Bisht, Spices Board
5. Shri Parveen Sharma, Dy.DGFT

The Committee first considered minutes of the ALC Meeting No.9 /13 for confirmation and confirmed and adopted the same without any change.

Case No M-40 NC No.10/13 Dated 6.6.2012	M/ s Navneet Publication (I) Ltd, F.No.01/83/162/1008/AM12/DES-IV
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The Committee considered the case as per agenda. The request of the firm/Capecxil for amendment of SION A-1578 was examined in the light of the recommendations provided by TA (DIPP). The case stands deferred for want of further examination of the recommendations given by TA (DIPP).

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/83-ALC1/2012 **MEETING DATE** : 06.06.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to check from RLA, Cochin to find out whether the license has been surrendered by the firm before the case is withdrawn from on line agenda. Accordingly E-mail has been issued to firm/RLA for details on 5.7.2012. Accordingly the case may be re-listed on 4.7.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.			

3	Case No.:9/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00082/AM13/	RLA File :15/24/040/00004/AM11/	Lic.No/Date:1510011534 13.10.2010	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

4	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

5	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.			

6	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.			

7	Case No.: 3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:04.07.2012
	Decision: The Committee considered the case as per agenda. The written recommendations provided by Spices Board vide (1) Letter No.MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (2) MKT/FNM/07/11-12/6640 dated 28.10.2011 were considered by the Committee and noted that in the letter (1) above the date of B/E number is shown as 18.3.2011, whereas in the SAR enclosed therewith, the date of B/E is shown as 19.3.2011. Also, in the letter (2) above, the quantity of import is shown as 59.85 MT whereas in the SAR, it is shown as 20 MT and B/E and date is shown as 3355031 and 29.04.2011. Hence, the Committee decided to seek clarification from Spices Board on the above discrepancies. A letter has been issued to Spices Board on 27.4.2012 for clarification. Accordingly the case may be re-listed on 4.7.2012.			

8	Case No.: 1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.: 3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
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9	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.				

10	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board, as the representative of Spices Board informed that imports are yet to start and samples yet to be received . Accordingly the case may be re-listed on 4.7.2012.				

11	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board, as the representative of Spices Board informed that imports are yet to start and samples yet to be received . Accordingly the case may be re-listed on 4.7.2012.				

12	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board, as the representative of Spices Board informed that imports are yet to start and samples yet to be received . Accordingly the case may be re-listed on 4.7.2012.				

13	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board, as the representative of Spices Board informed that imports are yet to start and samples yet to be received . Accordingly the case may be re-listed on 4.7.2012.			

14	Case No.:29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

15	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 16.7.2012 issued by e-mail by this office. Accordingly the case may be re-listed on 4.7.2012.			

16	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 4.7.2012.

17	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.7.2012.			

18	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received by TA. As requested by TA(DIPP), Committee decided to defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 4.7.2012.			

19	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 11.5.2012. TA informed that reminder has been issued to firm. Accordingly the case may be re-listed on 4.7.2012.			

20	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.2.2012 followed by reminder dated 21.5.2012 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 4.7.2012.			

21	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.4.2012 followed by reminder dated 30.5.2012 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 4.7.2012.			

22	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.5.2012 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 4.7.2012.			

23	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda. In view of the written recommendation forwarded by Deptt. of			

C&PC(PC.Div) vide their U.O.No.46011/24/2011 dated 16.2.2012 stating that the firm has not given reply to the D/L dated 2.5.2011 followed by reminder dated 24.11.2011, another reminder dated 30.3.2012 issued by this office. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 4.7.2012.

24	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/30/2010-PC.II dated 17.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Easttopet 60 (Sodium Petroleum Sulphonate)	1 Kg	Base Oil	0.876 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

25	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HO File :01/83/050/00546/AM12/	RI A File :13/24/040/00017/AM12/	Lic No/Date:1310036749	Defer

26			14.09.2011	Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Accordingly the case may be re-listed on 4.7.2012.				

27	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC.Div). Reminder dated 16.5.2012 issued by this office. Reminder to TA issued on 26.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

28	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 22/3/2012 and reminder dated 16.5.2012 is incomplete. The Committee decided to call the complete details for each part of the letter from the firm. Reminder issued to firm by E-Mail on 5.7.2012. Accordingly the case may be re-listed on 4.7.2012.			

29	Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Rejected
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished reply of D/L on 29/12/2011 issued by Deptt. Of C&PC(Chem Div.) followed by reminder dated 16.3.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

30	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.1.2012 issued by DIPP followed by another D/L by TA dated 12.4.2012. A reminder dated 26.6.2012 issued by this office (E-Mail). Accordingly the case may be re-listed on 4.7.2012.			

31	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.5.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 26.6.2012 (E-Mail) issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

32	Case No.:54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Accordingly the case may be re-listed on 4.7.2012.			

33	Case No.:45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of information from the firm to the D/L dated 11.4.2012 issued by Deptt. of C&PC(Chem.Div) followed by reminder dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.

34	Case No.:6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem Div.). Reminder dated 16.5.2012 issued by this office. Another reminder issued on 26.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

35	Case No.:8/6/83-ALC1/2012	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00081/AM13/	RLA File :15/24/040/00003/AM12/	Lic.No/Date:1510014546 18.10.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

36	Case No.:6/40/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case deferred
	HQ File :01/83/050/00690/AM12/	RLA File :03/95/040/00522/AM12/	Lic.No/Date:0310662425 31.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012. Accordingly the case may be re-listed on 4.7.2012			

	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:10/83-ALC1/2012	Status:Case
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37			06.06.2012	Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 followed by reminder dated 28.5.2012 issued by Deptt. of C&PC(PC Div.). Another reminder issued to firm on 26.6.2012 by E-mail. Accordingly the case may be re-listed on 4.7.2012.			

38	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DBT and as requested by them vide their U.O.No.BT/IL/05/356/2012-PID dated 2.3.2012, the firm has been requested to furnish a copy of export order, vide letter dated 30.3.2012 followed by reminder dated 24.4.2012 issued by this office. An E-Mail has been issued to TA, DBT on 5.7.12, requesting for a copy of previous comments. The firm has again been reminded vide e-mail dated 16.7.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

39	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.4.2012 issued by DIPP. Reminder dated 21.5.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:3/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00076/AM13/	RLA File :17/24/040/00041/AM09/	Lic.No/Date:1710004597	Defer

40		23.11.2011	Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 20.6.2012 issued to RLA and firm. Accordingly the case may be relisted on 4.7.2012			

41	Case No.:54/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00127/AM13/	RLA File :17/24/040/00015/AM12/	Lic.No/Date:1710004598 23.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. A reminder to firm by E-Mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

42

Case No.:36/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
HQ File :01/83/050/00109/AM13/	RLA File :17/24/040/00074/AM12/	Lic.No/Date:1710004609 24.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 30.5.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Product – 3820 (Polyoxyethylene 20, Sorbitan Monostearate) (Yellow to Amber Coloured Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Stearic Acid (Off White Flakes, Colour)	0.671 Kg 0.217 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:11/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00084/AM13/	RLA File :17/24/040/00077/AM12/	Lic.No/Date:1710004613 28.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

44	Case No.:12/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00085/AM13/	RLA File :17/24/040/00078/AM12/	Lic.No/Date:1710004614 28.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

45	Case No.:21/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00094/AM13/	RLA File :17/24/040/00075/AM12/	Lic.No/Date:1710004611 28.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:38/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00111/AM13/	RLA File :17/24/040/00076/AM12/	Lic.No/Date:1710004612 28.11.2011	Defer Date:04.07.2012

46			28.11.2011	Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

47	Case No.:4/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00077/AM13/	RLA File :17/24/040/00079/AM12/	Lic.No/Date:1710004615 28.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 20.6.2012 issued to RLA and firm. Accordingly the case may be relisted on 4.7.2012			

48	Case No.:23/10/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00203/AM13/	RLA File :17/24/040/00125/AM08/	Lic.No/Date:1710004622 30.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

49	Case No.:33/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00106/AM13/	RLA File :17/24/040/00138/AM08/	Lic.No/Date:1710004623 30.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

50	Case No.: 39/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00112/AM13/	RLA File :17/24/040/00058/AM09/	Lic.No/Date:1710004620 30.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

51	Case No.: 58/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00131/AM13/	RLA File :17/24/040/00146/AM08/	Lic.No/Date:1710004624 30.11.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

52	Case No.: 23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 16.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

53	Case No.: 40/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00113/AM13/	RLA File :17/24/040/00003/AM09/	Lic.No/Date:1710004658 13.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case			

for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.4.7.201

54	Case No.:55/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00128/AM13/	RLA File :17/24/040/00154/AM08/	Lic.No/Date:1710004656 13.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

55	Case No.:59/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00132/AM13/	RLA File :17/24/040/00006/AM09/	Lic.No/Date:1710004659 13.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

56	Case No.:24/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00097/AM13/	RLA File :17/24/040/00076/AM09/	Lic.No/Date:1710004667 15.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:56/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
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57	HQ File :01/83/050/00129/AM13/	RLA File :17/24/040/00007/AM09/	Lic.No/Date:1710004668 15.12.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.				

58	Case No.:32/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00105/AM13/	RLA File :17/24/040/00050/AM10/	Lic.No/Date:1710004669 15.12.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.				

59	Case No.:1/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00074/AM13/	RLA File :17/24/040/00030/AM10/	Lic.No/Date:1710004674 16.12.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.				

60	Case No.:23/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00096/AM13/	RLA File :17/24/040/00017/AM10/	Lic.No/Date:1710004671 16.12.2011	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.				

61	Case No.:27/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00100/AM13/	RLA File :17/24/040/00019/AM10/	Lic.No/Date:1710004672 16.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

62	Case No.:30/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00103/AM13/	RLA File :17/24/040/00004/AM12/	Lic.No/Date:1710004676 16.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Reminder by E-Mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

63	Case No.:28/6/83-ALC1/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00101/AM13/	RLA File :17/24/040/00018/AM10/	Lic.No/Date:1710004682 20.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:35/6/83-ALC1/2012	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00108/AM13/	RLA File :17/24/040/00038/AM11/	Lic.No/Date:1710004683 20.12.2011	Defer Date:04.07.2012

64		20.12.2011	Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. Reminder by E-Mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.		

65	Case No.:14/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00087/AM13/	RLA File :17/24/040/00089/AM12/	Lic.No/Date:1710004728 30.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

66	Case No.:34/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00107/AM13/	RLA File :17/24/040/00088/AM12/	Lic.No/Date:1710004727 30.12.2011	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

67	Case No.:53/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
	HQ File :01/83/050/00126/AM13/	RLA File :17/24/040/00087/AM12/	Lic.No/Date:1710004730 30.12.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 30.5.2012 the Committee decided to approve the case as under :-			

67	Export Item	Qty.	Import Item	Qty.
	Product – 3030 (Polyoxyethylene Nonyl Phenol) (White Solid Flakes)	1 Kg	1. Nonyl Phenol (Colourless Viscous Liquid) 2. Ethylene Oxide (Colourless Clear liquid)	0.143 Kg 0.857 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

68	Case No.:7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 19.4.2012 issued by Deptt. of C&PC(PC.Div). Reminder to PC Division issued on 26.6.2012 by this office. Accordingly the case may be re-listed on 4.7.2012.			

69	Case No.:10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:04.07.2012
	Decision : Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.5.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:31/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
	HQ File :01/83/050/00104/AM13/	RLA File :17/24/040/00092/AM12/	Lic.No/Date:1710004759 11.01.2012	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 30.5.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Lauryl Ether (CLS-10) Appearance as Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless Clear Insoluble Liquid)	0.696 Kg 0.303 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 60/6/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
HQ File :01/83/050/00133/AM13/	RLA File :33/24/040/00019/AM12/	Lic.No/Date:3310021425 23.01.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 4.7.2012.			

Case No.: 2/6/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
HQ File :01/83/050/00075/AM13/	RLA File :17/24/040/00098/AM12/	Lic.No/Date:1710004794 30.01.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

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Case No.:2/46/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved																					
HQ File :01/83/050/00787/AM12/	RLA File :31/83/040/00219/AM12/	Lic.No/Date:3110052689 31.01.2012	Defer Date:																					
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 5.6.2012, based on the average of Central Excise Data for 3 years, Committee decided to approve the case, on repeat basis, as under:- <u>Export Items:</u> - <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Phone Card/Scratch Card (Paper based) (Lamination of three layers)</td><td>1 Kg</td></tr></table> <u>Import Items:</u> - <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Paper Board 190 to 500 GSM</td><td>1.20 Kg</td></tr><tr><td>2.</td><td>Printing Ink TNK Toko UV Ink</td><td>0.0351 Kg</td></tr><tr><td>3.</td><td>Varnish TNK Toko UV Varnish</td><td>0.00531 Kg</td></tr><tr><td>4.</td><td>Cartridge 1918 Dye Print Cartridge-HP</td><td>Not allowed as no past consumption has been provided</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Phone Card/Scratch Card (Paper based) (Lamination of three layers)	1 Kg	S.No.	Description of Item	Quantity	1.	Paper Board 190 to 500 GSM	1.20 Kg	2.	Printing Ink TNK Toko UV Ink	0.0351 Kg	3.	Varnish TNK Toko UV Varnish	0.00531 Kg	4.	Cartridge 1918 Dye Print Cartridge-HP	Not allowed as no past consumption has been provided
S.No.	Description of Item	Quantity																						
1.	Phone Card/Scratch Card (Paper based) (Lamination of three layers)	1 Kg																						
S.No.	Description of Item	Quantity																						
1.	Paper Board 190 to 500 GSM	1.20 Kg																						
2.	Printing Ink TNK Toko UV Ink	0.0351 Kg																						
3.	Varnish TNK Toko UV Varnish	0.00531 Kg																						
4.	Cartridge 1918 Dye Print Cartridge-HP	Not allowed as no past consumption has been provided																						

Case No.:22/6/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
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HQ File :01/83/050/00095/AM13/

RLA File :17/24/040/00099/AM12/

Lic.No/Date:1710004804
02.02.2012

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/75/2011-Ch.II dated 30.5.2012 the Committee decided to approve the case as under :-

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Export Item	Qty.	Import Item	Qty.
Polyoxyethylene Tridecyl Alcohol (Product – 48-BD-70) (Colourless Clear Liquid)	1 Kg	1. Tridecyl Alcohol (Iso Tridecanol) (Colourless Clear Liquid) 2. Ethylene Oxide (Colourless Clear Liquid)	0.122 Kg 0.677 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:10/6/83-ALC1/2012	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
HQ File :01/83/050/00083/AM13/	RLA File :25/24/040/00019/AM12/	Lic.No/Date:2510003563 29.02.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

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Case No.:26/6/83-ALC1/2012	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
HQ File :01/83/050/00099/AM13/	RLA File :05/23/040/00489/AM12/	Lic.No/Date:0510319879 12.03.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

77	Case No.:42/6/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00115/AM13/	RLA File :03/95/040/01063/AM12/	Lic.No/Date:0310687364 21.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.5.2012 issued by DIPP. A reminder by E-mail dated 26.6.2012 issued by this office. Accordingly the case may be re-listed on 4.7.2012.			

78	Case No.:18/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00091/AM13/	RLA File :34/24/040/00233/AM12/	Lic.No/Date:3410033642 22.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 issued by DIPP. Accordingly the case may be re-listed on 4.7.2012.			

79	Case No.:19/6/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00092/AM13/	RLA File :34/24/040/00257/AM12/	Lic.No/Date:3410033643 22.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 11.5.2012 issued by DIPP. Accordingly the case may be re-listed on 4.7.2012.			

80	Case No.:6/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00186/AM13/	RLA File :09/24/040/00645/AM12/	Lic.No/Date:0910051860 22.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to M/o Steel on 18.6.2012. Accordingly the case may be re-listed on 4.7.2012.

81	Case No.:20/6/83-ALC1/2012	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00093/AM13/	RLA File :05/23/040/00523/AM12/	Lic.No/Date:0510321034 26.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.6.2012 issued by DIPP. Accordingly the case may be re-listed on 4.7.2012.			

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Case No.:17/6/83-ALC1/2012	Party Name:ARCHIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
HQ File :01/83/050/00090/AM13/	RLA File :05/23/040/00527/AM12/	Lic.No/Date:0510321077 27.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 5.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Greeting Cards with Colour Envelopes	3,80,000 Nos.	1. Paper Board Coated (275+/- 10% GSM)	1.02 Kg/Kg content in export
		2. Uncoated Paper (For Colourled Envelopes) (88+/- 10% GSM)	1.02 Kg/Kg content in export
		3. Art Paper Coated (150+/- 10% GSM)	1.02 Kg/Kg content in export
		4. Stamping Foil for (Printing	1.03 Sq.Mt./Sq.Mt. content in export

		purpose)	1.02 meter/meter content in export
		5. Satin Ribbon (width 0.5 inches)	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

83	Case No.:49/6/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00122/AM13/	RLA File :03/94/040/01170/AM12/	Lic.No/Date:0310688034 27.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

84	Case No.:50/6/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00123/AM13/	RLA File :03/94/040/01168/AM12/	Lic.No/Date:0310688046 27.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

85	Case No.:15/6/83-ALC1/2012	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00088/AM13/	RLA File :05/23/040/00501/AM12/	Lic.No/Date:0510321257 28.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 19.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

86	Case No.:19/10/83-ALC1/2012	Party Name:RHI CLASIL LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00199/AM13/	RLA File :09/24/040/00653/AM12/	Lic.No/Date:0910051916 28.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/o Steel on 19.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

87	Case No.:47/6/83-ALC1/2012	Party Name:BAJAJ STEEL INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00120/AM13/	RLA File :03/94/040/01087/AM12/	Lic.No/Date:0310688421 28.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

88	Case No.:1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Letter dated 20.6.2012 issued to RLA and firm. Accordingly the case may be relisted on 4.7.2012			

	Case No.:2/2/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
	HQ File :01/83/050/00002/AM13/	RLA File :03/95/040/01105/AM12/	Lic.No/Date:0310688844 30.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 5.6.2012 the Committee decided to approve the case as under:-			

Export Items:

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S.No.	Description of Item	Quantity
1.	Self Adhesive Paper (165 GSM+/-10%) with Adhesive coating weight of 20 GM/SQM	1 Sq. Meter

Import Items:

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S.No.	Description of Item	Quantity
1.	Vellum Paper (70 GSM+/-10%)	1.04 Sq. Meter
2.	Adhesive (100% Solid) (Rubber Based Hot Melt)	0.024 Kg
3.	Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq. Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:48/6/83-ALC1/2012	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00121/AM13/	RLA File :03/94/040/01137/AM12/	Lic.No/Date:0310689101 30.03.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 11.5.2012. Accordingly the case may be re-listed on 4.7.2012.			

91	Case No.:3/2/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00003/AM13/	RLA File :03/95/040/01104/AM12/	Lic.No/Date:0310689274 02.04.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 30.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.

92	Case No.:41/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00114/AM13/	RLA File :03/95/040/01094/AM12/	Lic.No/Date:0310689296 02.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

93	Case No.:51/6/83-ALC1/2012	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00124/AM13/	RLA File :03/95/040/01092/AM12/	Lic.No/Date:0310689304 02.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.			

94	Case No.:10/10/83-ALC1/2012	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00190/AM13/	RLA File :07/24/040/00540/AM12/	Lic.No/Date:0710087500 04.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

	Case No.:43/6/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:10/83-ALC1/2012	Status:Case
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		06.06.2012	Approved
HQ File :01/83/050/00116/AM13/	RLA File :03/94/040/01174/AM12/	Lic.No/Date:0310689778 04.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/29/2010-Ch.II dated 5.6.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorpyriphos 20% EC	1 Litre	1. Sodium Salt of Tri Chloro Pyridinol 85% Min.	0.162 Kg
		2. Diethyl Thio Phosphoryl Chloride	0.122 Kg
		3. Solvent C IX	0.708 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

96	Case No.:46/6/83-ALC1/2012	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00119/AM13/	RLA File :03/94/040/01121/AM12/	Lic.No/Date:0310689757 04.04.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 4.7.2012.				

97	Case No.:7/10/83-ALC1/2012	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00187/AM13/	RLA File :05/23/040/00002/AM13/	Lic.No/Date:0510321774 04.04.2012	Defer Date:04.07.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and				

sent to DIPP on 7.6.2012. An E-mail issued on 5.7.2012 to firm requesting to furnish data to TA. Accordingly the case may be re-listed on 4.7.2012.

98	Case No.:20/10/83-ALC1/2012	Party Name:UNITED CHEMIE (PROP. GUJARAT DYES & CHEMICALS CO.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00200/AM13/	RLA File :08/24/040/00327/AM12/	Lic.No/Date:0810110499 09.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

99	Case No.:29/6/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Approved
	HQ File :01/83/050/00102/AM13/	RLA File :30/24/040/00002/AM13/	Lic.No/Date:3010085086 09.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 24.5.2012 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Atrazine 50% WP	1 Kg	1. Atrazine Technical 2. Wetting agent (naphthalene sulphonate or Dadanol 3% or Tamol FBP-1 or Nopcowet PL) 3. Dispersing – Suspending agent (sodium ligonsulphate or Tamol DN or Lomal PWA) 4. Precipitated Silica (Synthetic Silica)	0.500 Kg 0.020 Kg 0.050 Kg 0.050 Kg

5. Kaolin (Aluminium Silica)

0.030 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

100	Case No.:21/10/83-ALC1/2012	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00201/AM13/	RLA File :08/24/040/00066/AM12/	Lic.No/Date:0810110500 10.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

101	Case No.:4/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00184/AM13/	RLA File :30/24/040/00006/AM13/	Lic.No/Date:3010085145 11.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

102	Case No.:15/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00195/AM13/	RLA File :30/24/040/00005/AM13/	Lic.No/Date:3010085201 13.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

103	Case No.:16/10/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00196/AM13/	RLA File :08/24/040/00008/AM13/	Lic.No/Date:0810110715 13.04.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.

104	Case No.:3/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00183/AM13/	RLA File :08/24/040/00329/AM12/	Lic.No/Date:0810110718 13.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

105	Case No.:5/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00185/AM13/	RLA File :08/24/040/00299/AM12/	Lic.No/Date:0810110717 13.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

106	Case No.:13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

107	Case No.:8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.

108	Case No.:1/10/83-ALC1/2012	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00181/AM13/	RLA File :02/24/040/00005/AM13/	Lic.No/Date:0210176661 18.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

109	Case No.:26/10/83-ALC1/2012	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00206/AM13/	RLA File :52/24/040/00001/AM13/	Lic.No/Date:5210038307 26.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 18.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

110	Case No.:18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

111	Case No.:5/6/83-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00078/AM13/	RLA File :03/94/040/00016/AM13/	Lic.No/Date:0310692535 27.04.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 4.7.2012.

112	Case No.:6/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00079/AM13/	RLA File :31/83/040/00251/AM12/	Lic.No/Date:3110053946 27.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012			

113	Case No.:22/10/83-ALC1/2012	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00202/AM13/	RLA File :03/94/040/01161/AM12/	Lic.No/Date:0310692604 30.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

114	Case No.:7/6/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00080/AM13/	RLA File :31/83/040/00258/AM12/	Lic.No/Date:3110053955 30.04.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012			

115	Case No.:14/10/83-ALC1/2012	Party Name:HANJIN CHEMICAL INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00194/AM13/	RLA File :05/23/040/00025/AM13/	Lic.No/Date:0510323595 01.05.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.

116	Case No.: 57/6/83-ALC1/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00130/AM13/	RLA File :03/94/040/00030/AM13/	Lic.No/Date:0310692968 01.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

117	Case No.: 2/10/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00182/AM13/	RLA File :07/24/040/00045/AM13/	Lic.No/Date:0710088010 02.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

118	Case No.: 30/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00210/AM13/	RLA File :33/24/040/00001/AM13/	Lic.No/Date:3310022518 02.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

119	Case No.: 31/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status: Case Deferred
	HQ File :01/83/050/00211/AM13/	RLA File :33/24/040/00002/AM13/	Lic.No/Date:3310022519 02.05.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.6.2012. Accordingly the case may be re-listed on 4.7.2012.

120	Case No.:11/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00191/AM13/	RLA File :08/24/040/00273/AM12/	Lic.No/Date:0810111330 03.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

121	Case No.:12/10/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00192/AM13/	RLA File :08/24/040/00032/AM13/	Lic.No/Date:0810111328 03.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

122	Case No.:25/10/83-ALC1/2012	Party Name:THEME EXPORT PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00205/AM13/	RLA File :05/24/040/00036/AM13/	Lic.No/Date:0510323891 03.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DC(MSME), Shri Dinesh Kumar, Asstt. Dir., on 18.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

123	Case No.:9/10/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00189/AM13/	RLA File :08/24/040/00016/AM13/	Lic.No/Date:0810111331 03.05.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. Accordingly the case may be re-listed on 4.7.2012.

124	Case No.:17/10/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00197/AM13/	RLA File :05/23/040/00027/AM13/	Lic.No/Date:0510324067 07.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012			

125	Case No.:24/10/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00204/AM13/	RLA File :30/24/040/00011/AM13/	Lic.No/Date:3010085695 07.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

126	Case No.:29/10/83-ALC1/2012	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00209/AM13/	RLA File :33/24/040/00004/AM13/	Lic.No/Date:3310022634 08.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.6.2012. Accordingly the case may be re-listed on 4.7.2012.			

127	Case No.:27/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00207/AM13/	RLA File :03/94/040/00075/AM13/	Lic.No/Date:0310696036 24.05.2012	Defer Date:04.07.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012

128	Case No.:28/10/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00208/AM13/	RLA File :03/94/040/00123/AM13/	Lic.No/Date:0310696040 24.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012			

129	Case No.:32/10/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:10/83-ALC1/2012 06.06.2012	Status:Case Deferred
	HQ File :01/83/050/00212/AM13/	RLA File :03/94/040/00079/AM13/	Lic.No/Date:0310696275 28.05.2012	Defer Date:04.07.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.7.2012			

Date:20.06.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer